IN THE CENTRAL ADMINISTRATIVE TRIBUNAL **ERNAKULAM**

O. A. No. XXXXXXX 290/89

199

18.7.1990 DATE OF DECISION_

M Ma<u>ni</u> Applicant (s) M/s Chandrasekharan & Advocate for the Applicant (s) Chandrasekhara Menon Versus Union of India rep. by

General Manager, Southern

Railway Hqrs., Madras & 2 Ors. _ Respondent (s) Smt.Sumathi Dandapani _ __ Advocate for the Respondent (s)

CORAM:

The Hon'ble Mr. S.P. Mukerji

Vice Chairman

and

A.V.Haridasan The Hon'ble Mr.

Judicial Member

- Whether Reporters of local papers may be allowed to see the Judgement?
 To be referred to the Reporter or not?
- 2. To be referred to the Reporter or not?
 3. Whether their Lordships wish to see the fair copy of the Judgement?

4. To be circulated to all Benches of the Tribunal?

JUDGEMENT

(Mr.A.V.Haridasan, Judícial Member)

In this application filed under Section 19 of the Administrative Tribunals Act, the applicant a person belonging to the Scheduled Caste, who was working as Telecommunication Mechanic, Grade II in the office of the third respondent has prayed that, he may be given the benefit of the order dated 10th July, 1985 w.e.f. 1.1.1985 selecting him for the trade test for the post of Telecommunication Mechanic, Grade I considering throwese as a member of the Scheduled Caste.

...2/-

2. The application has been opposed by the respondents. They have also filed a reply statement. But when the matter came up for hearing the learned counsel for the respondents brought to our notice that the applicant has already been trade tested on 25.5.1990 and has been appointed as Telecommunication Mechanic, Grade I at Trivandrum by order No. 33/90/S&T dated 2nd July, 1990. The learned counsel for the respondents submitted that as the grievance of the applicant has been substantially met, the application may be closed as it has become infractuous. The learned counsel for the applicant() submits that, even though he has been what when c trade tested on a later date than he was really entitled to be tested, the question of seniority among the Telecommunication Mechanic, Grade I still would remain⊜ to be We are convinced that the interest of justice determined. will be met if a direction is given to the second respondent to dispose of the representation to be submitted by the in that behalf applicant/within 15 days from today and within a period of 2 months from the date of receipt of such representation.

3. In the result, the application is closed with the above direction.

(A.V.HARIDASAN) JUDICIAL MEMBER

(S.P.MUKERJI) VICE CHAIRMAN